

SHRI M.M. JOSEPH :
SHRI NARENDRA SINGH
BISHT :

Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether Government have decided about any sites for setting up Atomic Plants in the country ; and

(b) if so, the names of places and the time by which those stations are likely to be set up ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI-MATI INDIRA GANDHI) : (a) and (b). A Site Selection Committee has been appointed to select suitable sites for the setting up of atomic power stations in the Northern, Western and Southern Electricity Regions. The Committee has not yet submitted its reports. The location of future atomic power stations will be decided after the report of Committee is received and considered by the Government.

Demand for Scooters

450. SHRI B.K. DASCHOWDHURY :
SHRI YAMUNA PRASAD
MANDAL :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether there has been a further increase in the demand of scooters in the country ;

(b) if so, the estimated annual demand thereof ; and

(c) the steps taken by Government to meet the requirements in this regard ?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRIAL DEVELOP-

MENT (SHRI GHANSHYAM OZA) :

(a) Yes, Sir. Pending orders for scooters and three wheelers as on 31-10-71 are 4, 28, 342 nos. as against the figure of 3,33,927nos. as on 31-3-1971.

(b) The current annual demand for scooters has not been assessed separately. The demand for scooters, motor cycles, three wheelers and mopeds etc. has, however, been estimated by the Planning Group on Machinery Industries at 210,000 nos. per annum by 1973-74. The National Council of Applied Economic Research who were requested to assess the demand for scooters has assessed the demand for scooters alone by 1979-80 at 2,43,000 nos.

(c) The licensed capacity for scooters is 54,000 nos. per annum. The substantial expansion schemes of the existing scooter manufacturers for a total capacity of 1,78,000 nos. per annum are under various stages of consideration of the Government. Besides this, 23 letters of intent for a total capacity of 5,34,000 nos. of scooters per annum have already been issued. This includes seven schemes of the State Industrial Development Corporations for a total annual capacity of 1,50,000 nos. of scooters. The remaining sixteen schemes are from the private parties for a total capacity of 3,84,000 nos. of scooters per annum.

In addition to these, Government also propose to set up a Public Sector Project for the manufacture of 100,000 nos. of scooters per annum.

Recruitment Rules of promotion of Draftsmen and Surveyors

451. SHRI NARENDRA SINGH
BISHT : Will the PRIME MINISTER be pleased to refer to the reply given to unstarred Question No. 7641 on the 11th August, 1971 regarding recruitment rules of promotion of Draftsman and Surveyors and state :

(a) whether the required information has since been collected ; and

(b) if so, whether the same will be laid on the Table ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND IN

THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) Information is still awaited from several Ministries/Departments. Information received so far from other Ministries/Departments regarding promotion of Draftsmen and Surveyors to the posts of Section Officers and Assistant Engineers is contained in the statement placed on the Table of the House. [Placed in Library See. No. L.T-1005/71] The remaining information will also be laid on the Table of the House as soon as possible.

Special Courts for Summary Trials of Communal Offence

452. SHRI DHARAMRAO AFZALPURKAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to bring legislation before Parliament for setting up special courts for summary trials of communal offences ; and

(b) if so, the broad features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). Government intend to introduce in Parliament a Bill seeking to empower State Governments to set up special Courts in areas affected by communal disturbances, for expeditious trial of offences arising out of such disturbances.

Obscenity in Art and Literature

453 SHRI DHARAMRAO AFZALPURKAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the growth of obscenity in art and literature is increasing in the capital and other cities of the country ; and

(b) if so; whether Government would like the strict enforcement of the laws against obscenity and punishment of publishers who take advantage of man's baser

instincts to set up a profitable trade and also propose to take immediate steps to stop the screening of obscene films ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL SHRI RAM NIWAS MIRDHA): (a) and (b). According to the information received from State Government/Union Territory Administrations concerned, there has been no such increase.

Adequate provisions exist in law to curb the sale, circulation and exhibition of any obscene matter, including obscene films. State Governments and Union Territory Administrations are responsible for the administrative arrangements necessary to secure strict enforcement of the legal provisions.

भारत-पाक सीमा से सम्बंधित दस्तावेजों का खोया जाना

454. श्री हुकम चन्द कछवाय : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जोधपुर में राजस्थान पुलिस के एक वरिष्ठ पुलिस अधिकारी के कब्जे से भारत पाक सीमा से संबंधित महत्वपूर्ण और रहस्यमय दस्तावेजों के खो जाने के बारे में क्या सरकार का कोई जांच करने का विचार है; और

(ख) इस संबंध में भविष्य में क्या कार्यवाही करने का विचार है ?

गृह मंत्रालय और कानिक विभाग में राज्य मंत्री (श्री राम निवास मिर्धा): (क) और (ख). जब राजस्थान के एक पुलिस कर्मचारी एक सम्मेलन में उपस्थित होने के लिए जोधपुर से जयपुर जा रहा था, तब उसका एक ब्रीफकेस खो गया था। उसके अंदर कुछ कागजात थे। राज्य सरकार ने उस घटना की जांच की है तथा उसे मालूम हुआ है कि ब्रीफकेस में कोई गोपनीय दस्तावेज नहीं थे।